



**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'E'**  
**Form of Supply of Information to the Applicant**  
**[Rule 4(3)]**

No. RTIA/ADL.REG.-HCIND/ 974

Indore, Dated 03<sup>rd</sup> April, 2014

From:

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

To,

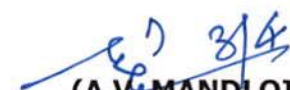
**Captain Hotilal**  
Military Pensioner,  
C/o A-90, Defence Colony,  
Agra Cantt (U.P.) 282 001.

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Please refer to your application dated 18/03/2014 (Inwarded on 27/03/2014), registered at our I.D. No. 32/2013-14, addressed to the undersigned regarding supply of information as to furnishing the information about fate of applications dated 10/02/2014 & 06/03/2014 of the applicant in F.A. No.302/2011 & 314/2011, and the information as furnished by the office report dated 02/04/2014, is as under:-

- **As per the office report dated 02/04/2014, application dated 10/02/2014 & 06/03/2014 are not found to be received till the date of report.**
- **Interlocutory Application No.1567/2014 filed by you on 12/02/2014 for early hearing in F.A. No.314/2011 was listed on 18/03/2014 & 19/03/2014 before the Court and as per Court order dated 19/03/2014, the complaint dated 05/07/2013 is directed to be placed before Hon'ble the Chief Justice. Accordingly, the same has been sent to Principal Registrar (Judicial), High Court of M.P., Jabalpur vide Memo No.894/FA No.314/2011/S.B./DA4 dated 28/03/2014. No directions on that are received till date (02/04/2014).**

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar of this Bench Registry) within thirty days of the issue of this order.

  
(A.V. MANDLOI)  
ADDITIONAL REGISTRAR/  
STATE PUBLIC INFORMATION OFFICER  
HIGH COURT OF MADHYA PRADESH  
BENCH AT INDORE